

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

OA No.555/2013

Monday, this the 9th day of December, 2013.

CORAM

Hon'ble Mr.Justice A.K.Basheer, Member (J)
Hon'ble Mr.K.George Joseph, Member (A)

V.M.Joseph, age 47 years
 S/o Late V.C.Mathai
 Postman, Nilambur MDG
 Manjeri Postal Division
 Malappuram-679 329.
 Residing at Vaniyapurackal (H)
 Kappil P.O., Wandoor
 Malappuram District-679 328

Applicant

(By Advocate: Mr.V. Sajith Kumar)

Versus

1. Union of India represented by the
 Secretary to the Government
 Department of Post, Ministry of Communications
 Government of India, New Delhi-110 001.

2. The Chief Postmaster General
 Kerala Circle
 Thiruvananthapuram-695 003.

3. The Superintendent of Post Offices
 Manjeri Postal Division
 Malappuram-679 121.

Respondents

(By Advocate: Mrs.Deepthy Mary Varghese,ACGSC)

The Original Application having been heard on 9th December, 2013, this Tribunal on the same day delivered the following order:-

ORDER

Hon'ble Mr.Justice A.K.Basheer, Member (J)

The grievance of the applicant in this Original Application is with regard to the refusal of the respondents to step up his pay on par with that of his junior.

2. When this case is taken up for consideration it is submitted by learned counsel for the respondents that the second respondent has accorded sanction to step up the pay of the applicant and that an order to this effect has been issued on September 18, 2013 which reads thus:-

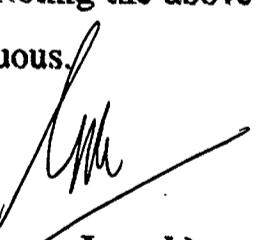
"In accordance with the orders contained in Ministry of Communication & IT letter No.1-9/2010-PCC dated 5th January 2011, Sanction of the Postmaster General, Northern Region, Calicut-673 011 is hereby conveyed for stepping up of pay of Shri V.M.Joseph, Postman (Gradation List Sl No.32) to the stage of Rs.6460+2000 w.e.f. 13.07.2006, date of entry of recruit junior Shri I. Balakrishnan, Postman (Gradation List SL No.33)."

Stepping up of pay is subject to seniority in the Divisional gradation list remaining intact (in the event of Rule 38 transfers) with respect to the relevant positions in the sub appointing units in terms of Directorate letter No.141-260/91-SPB-II dated 29.0.1.1993.

This is issued with the concurrence of CIFA vide 300/CIFA/13-14 dated 06.09.2013."

3. It is pointed out by the learned counsel that prior to the issuance of above order, concurrence had been accorded by the Circle Internal Financial Advisor for the above stepping up. Learned counsel submits that in view of this subsequent development, this Original Application has become infructuous.

4. Noting the above submission, this Original Application is closed as infructuous.


(K. George Joseph)
Administrative Member


(Justice A.K. Basheer)
Judicial Member

aa.